

This Press Note did not contain any special condition for drug industry. In view of the Drug Policy and special problems faced in the drug industry the scheme of recognition of installed capacities was brought by the Government as close to the parameters of the Drug Policy as possible through this Ministry's Press Note dated 18th October, 1981. The provisions of the Press Note dated 17th October, 1981 were subsequently made applicable to the Schemes of re-endorsement announced by Ministry of Industry in April, 1982 and April, 1983.

The Press Note dated 17th October, 1981 provides that while recognising installed capacity for formulations, a condition will be imposed that, where the ratio exceeds the prescribed ratio of 1:10 or 1:5 as the case may be, the company will have to achieve the prescribed ratio within a period of two years and that in case a company is unable to attain the prescribed ratio within a period of 2 years it would be obligated; as far as possible; to export the excess production of formulations till it attains the ratio.

Before issuing the Press Note the Government took all the relevant aspects into consideration.

**Working Group's recommendations
for ratio parameter between
intermediates and bulk drugs**

768. SHRI CHANDRASEKARA
REDDY: DR. JOSEPH LEON
D'SOUZA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the working Group on Industrial Approval has recommended that for the purpose of ratio parameters, intermediates should be treated on par with the bulk drugs;

(b) what are the reasons for such recommendations and how it is going to be ensured that correct ex-factory value would be taken into consideration for the ratio parameters, particularly when there

is no price control on the drug intermediates; and

(c) what are the names of drug intermediates currently produced in the country which are proposed to be taken on par with bulk drugs for the purpose of ratio parameters?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (c) The report submitted by the Working Group on Industrial Approvals, set up under the aegis of National Drugs & Pharmaceuticals Development Council, is yet to be considered by the Council. Government intend to announce the decisions on various Policy issues after receipt and consideration of the recommendations of the NDPC.

Import of raw materials by M/s. German Remedies

769. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the raw materials imported by M/s. German Remedies from their principals and what is the quantity imported and CIF value during the last three years, year-wise;

(b) whether there is any other company or agency having direct and indirect connection with German Remedies, if so, what are the details thereof and the names of Directors and Partners with the names of activities:

(c) whether there is any non-resident foreign national working in German Remedies; if so, since when:

(d) the time upto which his extension of stay has been approved by Government and whether any permission for repatriation of money has been allowed to this foreign national under FERA by the Reserve Bank of India; if so, the details thereof; and

(e) what are the reasons for approving the stay of the foreign national for such a